FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF IWORLD DIGITAL SOLUTIONS PRIVATE LIMITED.

SL. NO.	PARTICULARS	DETAILS
1.	Name of corporate debtor	IWorld Digital Solutions Private Limited
2.	Date of incorporation of corporate debtor	09.01.2014
3.	Authority under which corporate debtor is incorporated / Registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72300DL2014PTC263293
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per the MCA Records: 79, First Floor, Paschimi Marg, Vasant Vihar, South West Delhi, New Delhi, India-110057.
6.	Date of closure of Insolvency Resolution Process	05.11.2025
7.	Liquidation commencement date of corporate debtor	20.02.2026 (Order received by Liquidator on 24.03.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Mr. Sudhir Chandi IBBI Regn.no: IBBI/IPA-001/IP-P01126/2018-2019/11879
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B-2/262, 3rd Floor, Paschim Vihar, West, National Capital Territory of Delhi-110063 Email id: iprvsudhirchandi@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 905, 9th Floor, Tower-C, Unitech Business Zone, Sector-50, Gurugram, Haryana – 122018 Email id: liq.iworlddigitalsolutions@resurgentrpl.com
11.	Last date for submission of claims	23.04.2026

Notice is hereby given that the National Company Law Tribunal New Delhi Bench-VI has ordered the commencement of liquidation of the **IWorld Digital Solutions Private Limited** on **20.02.2026.**

The stakeholders of Iworld Digital Solutions Private Limited are hereby called upon to submit their claims with proof on or before **23.04.2026**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

SD/-
Sudhir Chandi
Liquidator
Iworld Digital Solutions Private Limited
IBBI Regn: IBBI/IPA-001/IP-P01126/2018-2019/11879
Registered Address: B-2/262, 3rd Floor, Paschim Vihar, West, National Capital Territory of Delhi-110063
Communication Address: 905, 9th Floor, Tower-C, Unitech Business Zone, Sector-50, Gurugram, Haryana – 122018
Email: iprvsudhirchandi@gmail.com
Date: 27.03.2026
Place: Delhi

pnb Housing Finance Limited

रजि. कार्यालयः 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001
फोनः 011-23357171, 23357172, 23705414, वेबसाइटः www.pnbhousing.com
शाखा का पताः पीएसबीओ, पहली और दूसरी मंजिल, हुडा मार्केट, झाड़सा चौक के पास, सेक्टर-31, गुरुग्राम-122001।

कब्जा सूचना (अचल संपत्ति के लिए)

चूंकि, वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण के अंतर्गत तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के नियम 8(1) के अनुपालन में, तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, अधोहस्ताक्षरी ने प्रत्येक खाते के समक्ष उल्लिखित तिथि को मांग नोटिस/नोटिस जारी किए हैं, जिसमें संबंधित उधारकर्ता/ओं से प्रत्येक खाते के समक्ष उल्लिखित राशि को नोटिस/नोटिस की तिथि/उक्त नोटिस/नोटिस की प्राप्ति की तिथि से 60 दिनों के भीतर चुकाने का आह्वान किया गया था। ऋणकर्ता/ऋणकर्ताओं द्वारा राशि चुकाने में विफल रहने के कारण, ऋणकर्ता/ऋणकर्ताओं तथा आम जनता को यह सूचित किया जाता है कि नीचे हस्ताक्षरकर्ता ने उक्त अधिनियम की धारा 13(4) के अंतर्गत उसे प्रदत्त शक्तियों का प्रयोग करते हुए, नियम 8 के साथ प्रत्येक खाते के सामने उल्लिखित तिथियों पर नीचे वर्णित संपत्ति/संपत्तियों पर कब्जा कर लिया है। ऋणकर्ता/ऋणकर्ताओं को विशेष रूप से तथा आम जनता को इस प्रकार सावधान किया जाता है कि वे संपत्ति/संपत्तियों से कोई लेन-देन न करें तथा संपत्ति/संपत्तियों से कोई भी लेन-देन ऋण समझौते के अनुसार राशि तथा उस पर ब्याज के लिए पीएनबी हाउसिंग फाइनेंस लिमिटेड के प्रभार के अधीन होगा। ऋणकर्ताओं का ध्यान अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आकृष्ट किया जाता है, जो सुरक्षित परिसंपत्तियों को छुड़ाने के लिए उपलब्ध समय के संबंध में है।

ऋण खाता संख्या	उधारकर्ता/सह-उधारकर्ता/गारंटर का नाम	मांग सूचना की तिथि	बकाया राशि	कब्जा लेने की तिथि	गिरवी रखी गई संपत्ति का विवरण
HOU/GUR/0523/1110677 & NHL/GSR/0125/1347484 बी.ओ.: गुरुग्राम और गुरुग्राम सोहना रोड	श्री सुमित कुमार और श्रीमती पूनम वर्मा	15/1/2026	33,92,276.52/- (तैंतीस लाख बानवे हजार दो सौ छिहत्तर और बावन पैसे मात्र)	24/3/2026 प्रतीकात्मक कब्जा	फ्लैट नंबर 1208, 12वीं मंजिल, टावर 3, अवाली होम्स सेक्टर 4, सोहना, गुरुग्राम, हरियाणा, भारत, 122103।

स्थानः – गुरुग्राम दिनांकः– 27.03.2026 प्राधिकृत अधिकारी, पीएनबी हाउसिंग फाइनेंस लिमिटेड

पीसी ज्वैलर लिमिटेड

निगमित पहचान संख्याः L36911DL2005PLC134929
पंजी. कार्यालयः 2713, तीसरा तल, बैंक स्ट्रीट, करोलबाग, नई दिल्ली–110005, फोनः 011–49714971
वेबसाइटः www.pcjeweller.com, ई–मेलः info@pcjeweller.com

भौतिक शेयरों के हस्तांतरण और डीमैटेरियलाइजेशन (डीमैट) के लिए विशेष विंडो

सेबी के परिपत्र संख्या HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 दिनांक 30 जनवरी, 2026 ("सेबी परिपत्र") के अनुसार, उन निवेशकों के लिए भौतिक शेयरों के हस्तांतरण और डीमैटेरियलाइजेशन हेतु 05 फरवरी, 2026 से 04 फरवरी, 2027 तक एक साल की अवधि के लिए एक और विशेष विंडो खोली गई है, जिन्होंने i) 01 अप्रैल, 2019 से पहले कंपनी के भौतिक शेयर खरीदे/बेचे हैं और ii) हस्तांतरण के लिए शेयर जमा नहीं किए थे या ii) हस्तांतरण के लिए शेयर जमा किए थे, लेकिन दस्तावेजों/प्रक्रिया में कमी या अन्य कारणों से उन्हें खारिज/वापस कर दिया गया था।

इस विशेष विंडो के माध्यम से हस्तांतरित किए गए शेयर अनिवार्य रूप से केवल डीमैट मोड में ही प्राप्तकर्ता के खाते में जमा किए जाएंगे और हस्तांतरण पंजीकरण की तारीख से एक वर्ष की लॉक–इन अवधि के अधीन होंगे। इस लॉक–इन अवधि के दौरान इन शेयरों को हस्तांतरित, ग्रहणाधिकार या गिरवी नहीं रखा जा सकेगा।

इस विशेष विंडो की पात्रता को समझने के लिए नीचे दी गई तालिका देखें:

हस्तांतरण विलेख के निष्पादन की तिथि	क्या 01 अप्रैल, 2019 से पहले हस्तांतरण के लिए जमा किया गया था?	क्या मूल शेयर प्रमाणपत्र उपलब्ध है?	क्या वर्तमान विंडो में आवेदन के पात्र है?
01 अप्रैल, 2019 से पहले	नहीं (यह नया आवेदन है)	हाँ	✔
01 अप्रैल, 2019 से पहले	हाँ (इसे पहले खारिज/वापस किया गया था)	हाँ	✔
01 अप्रैल, 2019 से पहले	हाँ	नहीं	✘
01 अप्रैल, 2019 से पहले	नहीं	नहीं	✘

केवल उपरोक्त अनुरोधों पर विचार किया जाएगा जिनके साथ मूल शेयर प्रमाणपत्र, 01 अप्रैल, 2019 से पहले निष्पादित हस्तांतरण विलेख और सेबी परिपत्र के अनुसार अन्य सहायक दस्तावेज संलग्न होंगे।

हस्तांतरणकर्ता और प्राप्तकर्ता के बीच विवाद वाले मामलों और उन शेयरों पर, जिन्हें इन्वेस्टर एजुकेशन एंड प्रोटेक्शन फंड में स्थानांतरित कर दिया गया है, इस विशेष विंडो के तहत विचार नहीं किया जाएगा।

जो निवेशक इस विशेष विंडो का लाभ उठाना चाहते हैं, वे कंपनी के रजिस्ट्रार और ट्रांसफर एजेंट, केफिन टेक्नोलॉजीज लिमिटेड ("केफिनटेक"), सेलेनियम टावर बी, प्लॉट नंबर 31 और 32, फाइनेंशियल डिस्ट्रिक्ट, नानकरामगुडा, सेरिलिंगमपल्ली मंडल, हैदराबाद– 500032 (तेलंगाना), ई–मेलः einward.ris@kfintech.com, टोल फ्री नंबर: 1800–309–4001, से संपर्क कर सकते हैं।

अधिक जानकारी के लिए निवेशक कंपनी की वेबसाइट पर दिए गए लिंक https://corporate.pcjeweller.com/wp-content/uploads/2015/06/investors/Special-Window-for-Transfer-etc-of-Physical-Shares-SEBI-Circular-30-01-2026.pdf के माध्यम से SEBI परिपत्र देख सकते हैं।

नोटः कंपनी के शेयरधारकों से अनुरोध है कि वे अपने KYC विवरण केफिनटेक/डिपॉजिटरी पार्टिसिपेंट्स के पास अपडेट करें।

कृते पीसी ज्वैलर लिमिटेड
हस्ताक्षर/–
(विजय पंवार)
कंपनी सचिव

दिनांकः 26 मार्च, 2026
स्थानः नई दिल्ली

POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI SAST REGULATIONS") FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

JMG CORPORATION LIMITED

Corporate Identification Number (CIN): L55101DL1989PLC362504

Registered Office: 574, 2nd Floor, Main Road Chirag Delhi, South Delhi, New Delhi, India,110017
Contact No.: 8433936110 | **Email:** info@jmg-corp.in | **Website:** www.jmg-corp.in.

Open Offer for acquisition of upto 60,21,053 (Sixty Lakh Twenty One Thousand Fifty Three) fully paid-up equity shares of face value of ₹2.50/- each ("Equity Shares") representing 26% of the total voting share capital of JMG Corporation Limited ("JMG" / the "Target Company") on a fully diluted basis, from the eligible equity shareholders of the Target Company by Mr. Neerav Bairagi ("Acquirer") pursuant to and in compliance with SEBI SAST Regulations.

This Post Offer Advertisement ("**POA**") is being issued by Srujan Alpha Capital Advisors LLP ("**Manager to the Open Offer**") on behalf of the Acquirer, in connection with the Offer made by the Acquirer, in compliance with Regulation 18(12) of the SEBI SAST Regulations. This POA is to be read in conjunction with the Public Announcement ("**PA**") dated December 04, 2025, Detailed Public Statement ("**DPS**") dated December 10, 2025 in connection to the Offer as published in the Financial Express (English Daily) all editions, Jansatta (Hindi Daily) (Delhi Edition– Registered Office of Company) all editions, Prathakal (Marathi Daily) Mumbai edition on December 11, 2025, Letter of Offer ("**LOF**") dated February 05, 2026, Offer Opening Public Announcement cum Corrigendum to the Detailed Public Statement ("**Pre-Offer Advertisement cum Corrigendum**") dated February 14, 2026 in the same newspapers in which the DPS was published.

Sr. No.	Particulars		Details		
1.	Name of the Target Company		JMG Corporation Limited		
2.	Name of the Acquirer		Mr. Neerav Bairagi ("Acquirer")		
3.	Name of the Manager to the Offer		Srujan Alpha Capital Advisors LLP		
4.	Name of Registrar to the Offer		Bigshare Services Private Limited		
5.	Offer Details: a) Date of Opening of the Offer b) Date of Closing of the Offer		 Tuesday, February 17, 2026 Wednesday, March 04, 2026		
6.	Date of Payment of Consideration:		Wednesday, March 18, 2026		
7.	Details of the Acquisition by the Acquirer				
	Particulars	Proposed in the LOF (assuming full acceptance)		Actuals	
7.1	Offer Price	₹ 5.30/- per equity share		₹ 5.30/- per equity share	
7.2	Aggregate number of Shares tendered	60,21,053 equity shares		37,10,644 equity shares	
7.3	Aggregate number of Shares accepted	60,21,053 equity shares		37,10,644 equity shares	
7.4	Size of the Offer (Number of shares multiplied by Offer Price per share)	₹ 3,56,17,390.20/-		₹ 1,96,66,413.20/-	
7.5	Shareholding of the Acquirer before Share Purchase Agreement (SPA) and Public Announcement (No. & %)	NIL 0.00%		NIL 0.00%	
7.6	Shares Acquired by way of SPA • Number • % of total voting share capital	84,80,331 36.62%		84,80,331 36.62%	
7.7	Shares Acquired by way of Open Offer • Number • % of total voting share capital	60,21,053 26.00%		37,10,644 16.02%	
7.8	Shares acquired after Detailed Public Statement • Number of Shares acquired • Price of the shares acquired • % of total voting share capital acquired	Nil Not Applicable Not Applicable		Nil Not Applicable Not Applicable	
7.9	Post offer Shareholding of Acquirer • Number • % of total voting share capital	1,45,01,384 62.62%		1,21,90,975 52.64%	
7.10	Pre and Post Offer Shareholding of Public Shareholders • Number • % of total voting share capital	Pre-Offer 1,46,77,564 63.38%	Post-Offer 86,56,511 37.38%	Pre-Offer 1,46,77,564 63.38%	Post-Offer 1,09,66,920 47.36%

8. The Acquirer accept full responsibility for the information contained in this Post Offer Advertisement and also for the fulfilment of their obligations as laid down in the SEBI SAST Regulations.
9. A copy of this Post Offer Advertisement will be available on the website of SEBI at www.sebi.gov.in., BSE at www.bseindia.com and Manager to the Open Offer i.e., www.srujanalpha.com and the registered office of the Target Company.

Capitalized terms used in this advertisement, but not defined, shall have same meaning assigned to them in PA, DPS and LOF.

Issued by the Manager to the offer on behalf of the Acquirer:

MANAGER TO THE OPEN OFFER
SRUJAN ALPHA CAPITAL ADVISORS LLP
Registered Address: 112A, 1st floor, Arun Bazar, S.V. Road, Beside Bank of India, Malad (West), Mumbai - 400 064
Corporate Office Address: 824 & 825, Corporate Avenue, Sonawala Road, opposite Atlanta Centre, Sonawala Industry Estate, Goregaon, Mumbai- 400064
Tel No.: + 91 022-46030709, **Email:** jmgopenoffer@srujanalpha.com,
Website: www.srujanalpha.com
SEBI Registration No.: INM000012829
Validity of Registration: Permanent
Contact Person: Mr. Jinesh Doshi

For and on behalf of the Acquirer
Sd/-
Mr. Neerav Bairagi (The Acquirer)
Residential Address: 199, Dronpuri, Ajmer Road, Girdharipura, Vaishali Nagar, Jaipur, Rajasthan - 302021

Place: Mumbai
Date: March 26, 2026

AdBaaz

प्ररूप संख्या आईएनसी–25ए

सार्वजनिक कंपनी को निजी कंपनी में बदलने का विज्ञापन

क्षेत्रीय निदेशक, कॉर्पोरेट मामलों के मंत्रालय, उत्तरी क्षेत्र निदेशालय–II, चंडीगढ़ के समक्ष कंपनी अधिनियम, 2013 की धारा 14 और कंपनी (निगमन) नियम, 2014 के नियम 41 के मामले में

और

खारगोन ट्रांसमिशन लिमिटेड
(CIN: U40300HR2015PLC104647)
जिसका पंजीकृत कार्यालयः 5वीं मंजिल, जेएमडी गैलेरिया, सोहना रोड, सेक्टर–48, गुड़गांव–122018, हरियाणा में स्थित है, के मामले में
.... आवेदक

एतद्द्वारा आम जनता को सूचित किया जाता है कि यह कंपनी उपरोक्त नियमावली के साथ पठित कंपनी अधिनियम, 2013 की धारा 14 के अंतर्गत केंद्र सरकार के पास एक आवेदन करने तथा ऐसे रूपांतरण को प्रभावी करने के लिए कंपनी की सदस्यों की आम बैठक दिनांक 09 मार्च, 2026 को आयोजित असाधारण आम सभा में पारित विशेष प्रस्ताव के अनुसार कंपनी को एक प्राइवेट लिमिटेड कंपनी में रूपांतरित करने की इच्छुक है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन/स्थिति से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो **निवेशक शिकायत प्ररूप फाइल कर** एमसीए–21 पोर्टल **(www.mca.gov.in)** में शिकायत दर्ज कर सकता है या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो, के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से चौदह (14) दिनों के भीतर **क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय II, तीसरी मंजिल, कॉर्पोरेट भवन, प्लॉट नंबर 4–बी, सेक्टर–27बी, पिन–160019, चंडीगढ़** पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित पंजीकृत कार्यालय पते पर भी भेजें।

5वीं मंजिल, जेएमडी गैलेरिया, सोहना रोड, सेक्टर–48, गुड़गांव–122018, हरियाणा

आवेदक के लिए और उसकी ओर से
खारगोन ट्रांसमिशन लिमिटेड
हस्ता/–
गिरिराज अजमेरा (निदेशक)
डीआईएन: 09673301

तिथिः 27.03.2026
स्थानः गुड़गांव

सार्वजनिक सूचना

केंद्रीय सरकार के समक्ष, रजिस्ट्रार ऑफ कंपनीज, दिल्ली 1

एलएलपी के पंजीकृत कार्यालय को एक राज्य से अन्य राज्य में परिवर्तन के लिए विज्ञापन

सीमित देयता भागीदारी अधिनियम, 2008 की धारा 13 की उप–धारा (3) और सीमित देयता भागीदारी नियम, 2009 के नियम 17 के मामले में

और

रॉकस्रॉक सपोर्ट सर्विस एलएलपी
(एलएलपीआईएनः एसीएम–1389)
जिसका पंजीकृत पता : **दुकान नंबर 4, पहली मंजिल, राम स्वरूप मार्केट, महाराजा अग्रसेन मार्ग, सेक्टर 7, रोहिणी, रोहिणी पब्लिक स्कूल के पास, नाहरपुर, रोहिणी, सेक्टर 7, उत्तर पश्चिम दिल्ली– 110085**
........आवेदक/याचिकाकर्ता एलएलपी

सर्वसाधारण को सूचित किया जाता है कि **"रॉकस्रॉक सपोर्ट सर्विस एलएलपी"** ने सीमित देयता भागीदारी अधिनियम, 2008 की धारा 13 (3) के तहत रजिस्ट्रार ऑफ कंपनीज, दिल्ली–1 को एक आवेदन/याचिका का प्रस्ताव किया है, जिसमें एलएलपी पंजीकृत कार्यालय को **"राष्ट्रीय राजधानी क्षेत्र दिल्ली"** से **"राजस्थान राज्य"** में बदलने की अनुमति मांगी गई है।

एलएलपी कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो निवेशक शिकायत प्ररूप फाइल कर **एमसीए–21 पोर्टल (www.mca.gov.in)** में शिकायत दर्ज कर सकता है या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो के साथ अपनी आपत्ति इस सूचना के प्रकाशन की तारीख से 21 दिनों के भीतर **रजिस्ट्रार ऑफ कंपनीज दिल्ली–1, चौथी मंजिल, आईएफसीआई टॉवर, 61, नेहरू प्लेस, नई दिल्ली – 110019** पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक/याचिकाकर्ता एलएलपी को उनके निम्नलिखित पंजीकृत कार्यालय पते पर भी भेजें।

दुकान नंबर 4, पहली मंजिल, राम स्वरूप मार्केट, महाराजा अग्रसेन मार्ग, सेक्टर 7, रोहिणी, रोहिणी पब्लिक स्कूल के पास, नाहरपुर, रोहिणी, सेक्टर 7, उत्तर पश्चिम दिल्ली– 110085

आवेदक के लिए और उसकी ओर से
रॉकस्रॉक सपोर्ट सर्विस एलएलपी
हस्ता/–
भव्या मित्तल
(नामित साझेदार)
डीपीआईएन:11430868

दिनांकः 27 मार्च 2026
स्थानः दिल्ली

फॉर्म सं. आईएनसी–26

(कंपनीज (निगमन) नियम, 2014 के नियम 30 के अनुसार)

केन्द्र सरकार के समक्ष, क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय 1, नई दिल्ली

कंपनीज अधिनियम, 2013 की धारा 13 की उप–धारा (4) और कंपनीज (निगमन) नियम, 2014 के नियम 30 के उप–नियम (5) के खंड (ए) के मामले में

तथा

मेसर्स जे–कन वेंचर्स प्राइवेट लिमिटेड ('कंपनी') (CIN: U15490DL2021PTC391563) जिसका पंजीकृत कार्यालयः प्लॉट–712, एफ/एफ, प्लॉट नंबर–4, सेक्टर–22, नव संसद विहार, द्वारका, दक्षिण पश्चिम दिल्ली, दिल्ली–110077, भारत में है के मामले में
........याचिकाकर्ता

एतद्द्वारा सामान्य जनता को सूचित किया जाता है कि कंपनी अपने पंजीकृत कार्यालय को **"दिल्ली के राष्ट्रीय राजधानी क्षेत्र"** से **"हरियाणा राज्य"** राज्य में स्थानान्तरित करने के लिए सक्षम बनाने हेतु कंपनीज अधिनियम, 2013 की धारा 13 के अंतर्गत 09 मार्च, 2026 को आयोजित कंपनी की असाधारण सामान्य बैठक में पारित विशेष प्रस्ताव के अनुसार, कंपनी के संगम ज्ञापन में परिवर्तन की पुष्टि के लिए केन्द्र सरकार के समक्ष आवेदन करने का प्रस्ताव करती है।

यदि किसी व्यक्ति का हित कंपनी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है तो वह **निवेशक शिकायत फॉर्म फाइल कर एमसीए–21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है** या एक शपथ पत्र जिसमें उनके हित की प्रकृति एवं विरोध का आधार वर्णित हो, इस सूचना के प्रकाशन की तिथि से चौदह दिनों के अन्दर क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय 1, नई दिल्ली, कॉर्पोरेट मामलों के मंत्रालय, बी–2 विंग, 2 फ्लोर, पं. दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली–110003 को पंजीकृत डाक द्वारा भेजें और उसकी एक प्रतिलिपि आवेदक कंपनी को निम्नलिखित पंजीकृत कार्यालय के पते पर भेजी जानी चाहिए।

प्लॉट–712, एफ/एफ, प्लॉट नंबर–4, सेक्टर–22, नव संसद विहार, द्वारका, दक्षिण पश्चिम दिल्ली, दिल्ली–110077, भारत

कृते और आवेदक/याचिकाकर्ता की ओर से
कृते जे–कन वेंचर्स प्राइवेट लिमिटेड
हस्ता/–
दीक्षित जायसवाल
(निदेशक)
(DIN: 08914770)

स्थानः नई दिल्ली
तिथिः 27 मार्च, 2026

आर/ओः 502, सेक्टर 27, आई क्यू अस्पताल के पास, गुड़गांव, हरियाणा–122002

फॉर्म बी

सार्वजनिक सूचना

(भारतीय दिवाला एवं शोधन अक्षमता (परिसमापन प्रक्रिया) विनियम, 2016 के विनियम 12 के अंतर्गत)

आईवर्ल्ड डिजिटल सॉल्यूशंस प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

क्र.सं.	विवरण	ब्यौरा
1.	कॉर्पोरेट देनदार का नाम	आईवर्ल्ड डिजिटल सॉल्यूशंस प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के निगमन की तिथि	09.01.2014
3.	प्राधिकरण जिसके तहत कॉर्पोरेट देनदार निगमित/पंजीकृत है	आरओसी, दिल्ली
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान संख्या	U72300DL2014PTC263293
5.	कॉर्पोरेट देनदारों के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	एमसीए के अभिलेखों के अनुसार पंजीकृत कार्यालय का पताः 79, प्रथम मंजिल, पश्चिमी मार्ग, वसंत विहार, दक्षिण पश्चिम दिल्ली, नई दिल्ली, भारत–110057
6.	दिवाला समाधान प्रक्रिया के बंद होने की अनुमानित तिथि	05.11.2025
7.	कॉरपोरेट देनदार के संबंध में परिसमापन प्रारंभ होने की तिथि	20.02.2026 (परिसमापक को आदेश 24.03.2026 को प्राप्त हुआ)
8.	परिसमापक के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	नामः श्री सुधीर चंदी आईबीबीआई पंजीकरण संख्याः IBBI/IPA-001/IP-P01126/2018-2019/11879
9.	बोर्ड के साथ पंजीकृत परिसमापक का पता और ई–मेल	पताः बी–2/262, तीसरी मंजिल, पश्चिम विहार, पश्चिम दिल्ली राष्ट्रीय राजधानी क्षेत्र–110063 ईमेल आईडीः iprvsudhirchandi@gmail.com
10.	परिसमापक के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई–मेल	पताः 905, नौवीं मंजिल, टावर–सी, यूनीटेक बिजनेस जोन, सेक्टर–50, गुरुग्राम, हरियाणा – 122018, ईमेल आईडीः liq.iworlddigitalsolutions@resurgentrpl.com
11.	दावे प्रस्तुत करने की अंतिम तिथि	23.04.2026

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, नई दिल्ली बेंच–6 ने 20.02.2026 को आईवर्ल्ड डिजिटल सॉल्यूशंस प्राइवेट लिमिटेड की परिसमापन प्रक्रिया शुरू करने का आदेश दिया है।

आईवर्ल्ड डिजिटल सॉल्यूशंस प्राइवेट लिमिटेड के हितधारकों को एतद्वारा प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर परिसमापक को 23.04.2026 को या उससे पहले सबूत के साथ अपने दावे प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करना होगा। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत कर सकते हैं।

दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

हस्ता./–
सुधीर चंदी,
परिसमापक
आईवर्ल्ड डिजिटल सॉल्यूशंस प्राइवेट लिमिटेड
आईबीबीआई पंजीकरणः आईबीबीआई/आईपीए–001/आईपी–पीओ1126/2018–2019/11879
पंजीकृत पताः बी–2/262, तीसरी मंजिल, पश्चिम विहार, पश्चिम, दिल्ली राष्ट्रीय राजधानी क्षेत्र–110063
संपर्क पताः 905, नौवीं मंजिल, टावर–सी, यूनीटेक बिजनेस जोन, सेक्टर–50, गुरुग्राम, हरियाणा 122018, ईमेलः iprvsudhirchandi@gmail.com

दिनांकः 27.03.2026
स्थान : दिल्ली

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PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the Draft Red Herring Prospectus and the Draft Abridged Prospectus)

RAVITA ENGINEERING SERVICES LIMITED

(FORMERLY KNOWN AS POWERMECH SERVICES PRIVATE LIMITED AND RAVITA ENGINEERING SERVICES PRIVATE LIMITED)

CORPORATE IDENTIFICATION NUMBER: U74900MH2007PLC177152

Our Company was originally incorporated as 'Sayo Construction Private Limited', a private limited company under the provisions of the Companies Act, 1956, pursuant to a certificate of incorporation dated December 28, 2007, issued by Registrar of Companies, Maharashtra at Mumbai. The name of our Company was then changed to 'Powermech Services Private Limited' pursuant to a special resolution dated April 22, 2010. A fresh certificate of incorporation consequent upon name change was granted to our Company on May 5, 2010. The name of our Company was further changed to 'Ravita Engineering Services Private Limited' pursuant to a special resolution dated September 5, 2025. A fresh certificate of incorporation consequent upon name change was granted to our Company on September 29, 2025. Subsequently, our Company was converted into a public limited company pursuant to a resolution passed by the Board of Directors in their meeting dated October 08, 2025, and special resolution passed by our Shareholders at an Extra-Ordinary General Meeting held on November 03, 2025, and the name of our Company was changed to 'Ravita Engineering Services Limited'. A fresh certificate of incorporation consequent upon conversion from Private Limited Company to Public Limited Company dated December 16, 2025, was issued by the Central Processing Centre. The Corporate Identification Number of our Company is U74900MH2007PLC177152. For change in registered office and other details please, see *"History and Certain Corporate Matters"* on page 209 of the Draft Red Herring Prospectus.

Registered Office: *Office No. 202 2nd Floor, Mayuresh Square Plot No. 17 Sector 15, CBD Belapur, Thane 400614, Maharashtra, India*
Corporate Office: Godrej Genesis, Unit No 906, 9th Floor, Street No 18, Block EP GP, Sector V Salt Lake, Bidhan Nagar, CK Market, North 24 Parganas, Saltlake 700091, West Bengal, India
Website: https://ravita.co.in/; **E-Mail:** cs@ravita.co.in; **Telephone No:** +91-9136446482; **Company Secretary and Compliance Officer:** Shah Kinjal Nitinkumar

PROMOTERS OF OUR COMPANY: VIBHOAR AGRAWAL, RACHITA AGRAWAL AND STARWINGS REALTORS PRIVATE LIMITED

THE ISSUE

INITIAL PUBLIC ISSUE OF UPTO 1,25,00,000 EQUITY SHARES OF FACE VALUE OF ₹5/- EACH OF RAVITA ENGINEERING SERVICES LIMITED '(FORMERLY KNOWN AS POWERMECH SERVICES PRIVATE LIMITED AND RAVITA ENGINEERING SERVICES PRIVATE LIMITED)', ("RESL" OR "RAVITA" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[●]/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[●]/- PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹[●] LAKHS ("THE ISSUE"), OF WHICH [●] EQUITY SHARES OF FACE VALUE OF ₹5/- EACH FOR CASH AT A PRICE OF ₹[●]/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[●]/- PER EQUITY SHARE AGGREGATING TO ₹[●] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF [●] EQUITY SHARES OF FACE VALUE OF ₹5/- EACH AT A PRICE OF ₹ [●]/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[●]/- PER EQUITY SHARE AGGREGATING TO ₹[●] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE [●] % AND [●] %, RESPECTIVELY, OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGER ADVERTISED IN ALL EDITION OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITION OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND MARATHI EDITION OF [●] (A WIDELY CIRCULATED MARATHI DAILY NEWSPAPER, MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE ISSUE OPENING DATE AND SHALL BE MADE AVAILABLE TO NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE") FOR THE PURPOSE OF UPLOADING ON THEIR WEBSITE. FOR FURTHER DETAILS, KINDLY REFER TO CHAPTER TITLED *"TERMS OF THE ISSUE"* ON PAGE 310 OF THE DRAFT RED HERRING PROSPECTUS.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least 3 (three) additional Working Days after such revision of the Price Band, subject to the total Bid/ Issue Period not exceeding 10 (ten) Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, in consultation with the BRLM, for reasons to be recorded in writing, extend the Bid/ Issue Period for a minimum of 1 (one) Working Day, subject to the Bid/Issue Period not exceeding 10 (ten) Working Days. Any revision in the Price Band, and the revised Bid/ Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchange, by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank.

THE FACE VALUE OF THE EQUITY SHARES IS ₹5/- EACH AND THE ISSUE PRICE IS [●] TIMES OF THE FACE VALUE

This Issue is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended ("**SCRR**") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**", the "**QIB Portion**"), provided that our Company, in consultation with the Book Running Lead Manager, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which 40% shall be reserved in the following manner (i) 33.33% of the Anchor Investor Portion shall be reserved for domestic Mutual Funds; and (ii) 6.67% of the Anchor Investor Portion shall be reserved for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds and life insurance companies and pension funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders wherein (a) one third of the portion available to Non-Institutional Investors shall be reserved for Applicants with Application size of more than two lots and up to such lots equivalent to not more than ₹10 lakhs; (b) two third of the portion available to Non-Institutional Investors shall be reserved for Applicants with Application size of more than ₹10 lakhs; and (c) any unsubscribed portion in either of the sub-categories specified in clauses (a) or (b), may be allocated to Applicants in the other sub-category of Non-Institutional Investors; and not less than 35% of the Net Issue shall be available for allocation to Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilize the Application Supported by Blocked Amount ("**ASBA**") process providing details of their respective ASBA accounts, and UPI ID in case of RIBs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see *"Issue Procedure"* on page 327 of the Draft Red Herring Prospectus.

This Public Announcement is made pursuant to Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2025 vide notification dated March 03, 2025.

The DRHP filed with the NSE EMERGE shall be made available for the public comments, if any, for the period of at least 21 days from the date of such filing and hosting the same on the website of the NSE at www.nseindia.com, website of the Issuer at https://ravita.co.in/ and on the website of BRLM i.e. Vivro Financial Services Private Limited at www.vivro.net. Our Company invites the public to give their comments on the DRHP filed with the EMERGE Platform of NSE ("**NSE EMERGE**"), with respect to the disclosures made in the DRHP. The members of the public are requested to send the copies of their comments to NSE EMERGE and/or Company Secretary and the Compliance Officer of the Issuer and/or BRLM at their respective address mentioned below and the same should reach on or before 5.00 P.M. on the 21st day from the aforesaid date of filing of DRHP with NSE EMERGE.

Investment in equity and equity related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the issuer and the Issue including the risks involved. The securities have not been recommended or approved by the Securities and Exchange Board of India ("**SEBI**") nor does SEBI guarantee the accuracy or adequacy of the Draft Red Herring Prospectus. Specific attention of investors is invited to the section titled *"Risk Factors"* on page 23 of the Draft Red Herring Prospectus.

Any investment decision may only be taken after the red herring prospectus ("**Red Herring Prospectus**" or "**RHP**") has been filed with RoC and must be based soley on the basis of such RHP, as there may be any material changes in the RHP from the DRHP. Equity Shares, when offered through RHP are proposed to be listed on NSE EMRGE.

For details of share capital and capital structure of the Company and the names of the signatories to the Memorandum of the Association and number of Equity Shares subscribed by them, see *"Capital Structure"* on page 85 of the DRHP. The Liability of the members of our company is limited.

For details of the main objects of the issuer as contained in the Memorandum of the Association, see *'History and Certain Corporate Matters'* on page 209 of the DRHP.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
VIVRO	MUFG MUFG Intime	
Vivro Financial Services Private Limited 607/608, Marathon Icon, Opp. Peninsula Corporate Park, Off Ganpatrao Kadam Marg, Veer Santaji Lane, Lower Parel Mumbai – 400 013, Maharashtra, India **Telephone:** +022-6666 8040 **E-mail Id:** investors@vivro.net **Investor Grievance Id:** investors@vivro.net **Website:** www.vivro.net **Contact Person:** Regis Patel/Samir Santara **SEBI Registration No.:** INM000010122 **CIN:** U67120GJ1996PTC029182	**MUFG Intime India Private Limited** ***(formerly Link Intime India Private Limited)*** C 101, Embassy 247, L. B. S Marg, Vikhroli West, Mumbai 400 083 **Telephone:** +91 810 811 4949; **Email ID:** ravitaengineering.smeipo@in.mpms.mufg.com **Investors Grievance:** ravitaengineering.smeipo@in.mpms.mufg.com **Website:** www.in.mpms.mufg.com **Contact Person:** Shanti Gopalkrishnan **CIN:** U67190MH1999PTC118368 **SEBI Registration No.:** INR000004058	**Ravita Engineering Services Limited** **Shah Kinjal Nitinkumar, Company Secretary and Compliance Officer** Office No. 202 2nd Floor, Mayuresh Square Plot No. 17 Sector 15 CBD Belapur, Thane 400614, Maharashtra, India **Telephone:** +91-9136446482; **Email Id:** cs@ravita.co.in **Website:** https://ravita.co.in/ Investors can contact the Company Secretary and Compliance Officer, the BRLM or the Registrar to the Issue in case of any pre-Issue or post-Issue related grievances, such as non-receipt of letters of Allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode.

All the capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in DRHP.

For, **Ravita Engineering Services Limited**
Sd/-
Shah Kinjal Nitinkumar
Company Secretary & Compliance Officer

Date : March 26, 2026
Place : Mumbai

Ravita Engineering Services Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and considerations, to make initial public issue of Equity Shares and has filed DRHP with NSE EMERGE on March 25, 2026 ("**DRHP**"). The DRHP is available on the website of NSE at www.nseindia.com, Issuer at https://ravita.co.in and on the website of BRLM i.e. Vivro Financial Services Private Limited at www.vivro.net. Any potential investor should note that the investment in the Equity Shares involves high degree of risk and for details relating to such risk kindly refer *"Risk Factors"* on page 23 of the DRHP. Potential investors should not rely on the DRHP filed with NSE EMERGE for making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act 1933, as amended (the "**Securities Act**") or any state securities laws in the United States and may not be offered or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulation S of the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act. Accordingly, the Equity Shares will be offered and sold (i) in the United States only to "qualified institutional buyers", as defined in Rule 144A of the Securities Act, and (ii) outside the United States in offshore transactions in reliance on Regulation S under the Securities Act and in compliance with the applicable laws of the jurisdiction where those offers and sales occur.

There will be no public offering of the Equity Shares in the United States.

"Form No. INC-25A"

Advertisement for Conversion of Public Company into a Private Company

Before the Regional Director, Ministry of Corporate Affairs, Northern Region Directorate-I, New Delhi

In the matter of the Section 14 of the Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of

KALLAM TRANSMISSION LIMITED

(CIN: U40106DL2020PLC364104)

having its Registered Office at

Shop No 28A, Ground Floor, Omaxe Square, Jasola, New Delhi, Sukhdev Vihar, South Delhi, New Delhi, India, 110025

……..Applicant

NOTICE is hereby given to the General Public that the Company is intending to make an application to the Central Government under Section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of Converting itself into a Private Limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **09th March, 2026** to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the **Regional Director, Northern Region Directorate I, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-

Shop No 28A, Ground Floor, Omaxe Square, Jasola, New Delhi, Sukhdev Vihar, South Delhi, New Delhi, India, 110025

For & on behalf of
KALLAM TRANSMISSION LIMITED
Sd/-
MEGHANA PANDIT
(DIRECTOR)
DIN : 08497976

Date: 27.03.2026 | **Place :** New Delhi

"Form No. INC-25A"

Advertisement for Conversion of Public Company into a Private Company

Before the Regional Director, Ministry of Corporate Affairs, Northern Region Directorate-I, New Delhi

In the matter of the Section 14 of the Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of

NER II TRANSMISSION LIMITED

(CIN: U40106DL2015PLC279300)

having its Registered Office at

Shop No 28A, Ground Floor, Omaxe Square, Jasola, New Delhi, Sukhdev Vihar, South Delhi, New Delhi, India, 110025

……..Applicant

NOTICE is hereby given to the General Public that the Company is intending to make an application to the Central Government under Section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of Converting itself into a Private Limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **09th March, 2026** to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the **Regional Director, Northern Region Directorate I, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-

Shop No 28A, Ground Floor, Omaxe Square, Jasola, New Delhi, Sukhdev Vihar, South Delhi, New Delhi, India, 110025

For & on behalf of
NER II TRANSMISSION LIMITED
Sd/-
MEGHANA PANDIT
(DIRECTOR)
DIN : 08497976

Date : 27.03.2026
Place : New Delhi

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF IWORLD DIGITAL SOLUTIONS PRIVATE LIMITED.

SL.	PARTICULARS	DETAILS
1.	Name of corporate debtor	IWorld Digital Solutions Private Limited
2.	Date of incorporation of corporate debtor	09.01.2014
3.	Authority under which corporate debtor is incorporated /Registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72300DL2014PTC263293
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per the MCA Records: 79, First Floor, Paschimi Marg, Vasant Vihar, South West Delhi, New Delhi, India-110057.
6.	Date of closure of Insolvency Resolution Process	05.11.2025
7.	Liquidation commencement date of corporate debtor	20.02.2026 (Order received by Liquidator on 24.03.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Mr. Sudhir Chandi IBBI Regn.no: IBBI/IPA-001/IP-P01126/2018-2019/11879
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B-2/262, 3rd Floor, Paschim Vihar, West, National Capital Territory of Delhi-110063 Email id: iprvsudhirchandi@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 905, 9th Floor, Tower-C, Unitech Business Zone, Sector-50, Gurugram, Haryana – 122018 Email id: liq.iworlddigitalsolutions@resurgentrpl.com
11.	Last date for submission of claims	23.04.2026

Notice is hereby given that the National Company Law Tribunal New Delhi Bench-VI has ordered the commencement of liquidation of the IWorld Digital Solutions Private Limited on 20.02.2026.

The stakeholders of Iworld Digital Solutions Private Limited are hereby called upon to submit their claims with proof on or before 23.04.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

SD/-
Sudhir Chandi
Liquidator
Iworld Digital Solutions Private Limited
IBBI Regn: IBBI/IPA-001/IP-P01126/2018-2019/11879
Registered Address: B-2/262, 3rd Floor, Paschim Vihar, West, National Capital Territory of Delhi-110063

Date: 27.03.2026
Place: Delhi

Communication Address: 905, 9th Floor, Tower-C, Unitech Business Zone, Sector-50, Gurugram, Haryana – 122018, Email: iprvsudhirchandi@gmail.com

pnb Housing

Regd. Off: 9th Floor, Antriksh Bhawan, 22 K.G. Marg, New Delhi-110001. Ph: 011-23736857, Web: www.pnbhousing.com

Branch Office: Office Premises on 1st Floor, situated at Property no 1/377, Part of khasra no 230, chandrawali, Shri Ram Nagar, GT Road, Shahdara, New Delhi-110032

NOTICE UNDER SECTION 13 (2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT, 2002") AMENDED READ WITH SECURITY INTEREST (ENFORCEMENT) RULES, AMENDED AS DATE

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") had issued Demand notice U/s 13(2) of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") its branch office at Office Premises on 1st Floor, situated at Property no 1/377, Part of khasra no 230, chandrawali, Shri Ram Nagar, GT Road, Shahdara, New Delhi-110032. The said Demand Notice was issued through our Authorized Officer, to you all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India National Housing Bank guidelines due to non-payment of installments/interest. The contents of the same are the defaults committed by you in the payment of installments of principals, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/S 13(2) of the said Act. You are hereby called upon to pay PNBHIFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (B) of Section 13 of the of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can lender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may u may not be entitled to redeem the secured asset(s) thereafter. **FURTHER you are RTHER you are prohibited U/S 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.**

Loan Account Number(s)	Name of Borrower/Co-borrower	Name & Address of Guarantor(s)	Property(ies) Mortgaged	Date of Demand Notice	Amount O/s as on date Demand Notice
HOU/RSHA /0225/5158 014 Branch: Delhi	**Mr./Ms. Khushbu Khushbu,** 29-D Pocket B-1 Vtc Mayur Vihar Phase-3 Po Vasundh, Ra Enclave Dist East Delhi, New Delhi, Delhi, India,110096, **(Borrower), Mr./Ms. Neeraj Kumar,** 29D Pocket B-1 Mayur Vihar Phase-3 East Delhi, New Delhi, Delhi, India,110096, **(Co-Borrower), Mr./Ms. Neeraj Kumar** H-5 343/6 Avas Vikas Colony Barawan Kalan Lucknow, UP, Lucknow, Uttar Pradesh, India,226101, **(Co-Borrower), Mr./Ms. Neeraj Kumar,** Sector-27,Noida,U P,.,Gautam Buddha Nagar,Uttar Pradesh,India,201301, **(Co-Borrower), Mr./Ms. Khushbu Khushbu,** Plot No C1, Om Enclave Iii Village Nanua Ka Rajpur Sector17B, Pargana Dankaur Greater Noida, Uttar Pradesh, 203201. **(Borrower), Mr./Ms. Neeraj Kumar,** Plot No C1, Om Enclave Iii Village Nanua Ka Rajpur Sector17B, Pargana Dankaur Greater Noida, Uttar Pradesh, 203201. (**Co-Borrower).**	**NA**	Plot No C1, Om Enclave Iii Village Nanua Ka Rajpur Sector17b, Pargana Dankaur Greater Noida, Uttar Pradesh, 203201	**18th Mar 2026**	**Rs.20,88,356.00** (Rupees Twenty Lakhs Eighty Eight Thousand Three Hundred Fifty Six Only) **as on 18-03-2026 Loan Account No.: HOU/RSHA/ 0225/5158014**

Place: Uttar Pradesh | Date: 27-03-2026 **Sd/- Authorized Officer, PNB Housing Finance Limited**

Chola
Enter a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: Chola Crest C 54 & 55, Super B – 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032, India, **Branch Office:** 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

POSSESSION NOTICE UNDER RULE 8 (1)

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited ,under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13[12] read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13[4] of the Act read with Rule 3 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges. Under section 13 [8] of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

SL NO	NAME AND ADDRESS OF APPLICANT & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
[A]	[B]	[C]	[D]	[E]	[F]
1.	**Loan Account Nos. HE01XBV00000077367** **1.HARISH KUMAR S/O DHARAM CHAND (APPLICANT),** FLAT NO. 8 B, AKS HOMES, BHABHAT 3ROAD, ZIRAKPUR, SAS NAGAR, PATIALA, PUNJAB - 140603. **2.HARISH KUMAR S/O DHARAM CHAND (APPLICANT),** KHEWAT NO. 11 AND KHATTA NO. 36 RECT. AND KILLA NO. 12//20//5 (3-0), SUTUATED AT VILLAGE BAHALGARH, TEHSIL RAI, DISTT. SONIPAT, HARYANA - 131001 **3.HARISH KUMAR S/O DHARAM CHAND (APPLICANT),** PROPERTY ID NO. 1JT71CR8, RECTANGLE / KILLA NO. 11//16/2, BAHALGARH, SONIPAT, HARYANA - 131001 **4.SHASHI W/O HARISH KUMAR (CO-APPLICANT),** FLAT NO. 8 B, AKS HOMES, BHABHAT ROAD, ZIRAKPUR, SAS NAGAR, PATIALA, PUNJAB - 140603 **5.DEV BHUMI TEA ESTATE REP BY PROP VEENA KUKREJA (CO-APPLICANT),** FLAT NO. 8 B, AKS HOMES, BHABHAT ROAD, ZIRAKPUR, SAS NAGAR, PATIALA, PUNJAB - 140603 **6.SURINDER KUMAR S/O LAL MANOHAR (CO-APPLICANT),** FLAT NO. 8 B, AKS HOMES, BHABHAT ROAD, ZIRAKPUR, SAS NAGAR, PATIALA, PUNJAB - 140603 **7.SURINDER KUMAR S/O LAL MANOHAR (CO-APPLICANT),** KHEWAT NO. 11 AND KHATTA NO. 36 RECT. AND KILLA NO. 12//20//5 (3-0), SUTUATED AT VILLAGE BAHALGARH, TEHSIL RAI, DISTT. SONIPAT, HARYANA - 131001 **8.SURINDER KUMAR S/O LAL MANOHAR (CO-APPLICANT),** PROPERTY ID NO. 1JT71CR8, RECTANGLE / KILLA NO. 11//16/2, BAHALGARH, SONIPAT, HARYANA - 131001 **9.SURINDER KUMAR S/O LAL MANOHAR (CO-APPLICANT),** SHREE VARDHAN GARDENIA, SECTOR 10, SONIPAT, HARYANA - 131001 **10.VEENA KUKREJA W/O SURINDER KUMAR (CO-APPLICANT),** FLAT NO. 8 B, AKS HOMES, BHABHAT ROAD, ZIRAKPUR, SAS NAGAR, PATIALA, PUNJAB - 140603 **11.VEENA KUKREJA W/O SURINDER KUMAR (CO-APPLICANT),** SHREE VARDHAN GARDENIA, SECTOR 10, SONIPAT, HARYANA - 131001 **12.SRI OM TEA AND TRADERS REP BY PARTNER HARISH KUMAR (CO-APPLICANT),** GT ROAD, BAHALGARG, SONIPAT, HARYANA - 131021	07.04.2025	Rs. 6,24,52,329/- as on 07.04.2025	**PROPERTY - 1** ONE KITA SHOP MEASURING 1 MARLA OR 37 SQ. YARDS., BOUNDED BY EAST TO WEST 16 FOOT, NORTH TO SOUTH 21 FOOT, SITUATED AT BAHALGARH, TEHSIL SONIPAT (PROPERTY ID NO. 1JT71CR8, RECTANGLE / KILLA NO. 11//16/2) **PROPERTY – 2** BUILT UP PROPERTY AREA 7146 SQ. FEET SUPER AREA UPM LAND MEASURING 397 SQ. YARDS I.E., KHEWAT NO. 11 AND KHATTA NO. 36 RECT. AND KILLA NO. 12//20//5 (3-0), SUTUATED AT VILLAGE BAHALGARH, TEHSIL RAI, DISTT. SONIPAT (HARYANA)	25th MARCH -2026 Physical

Date: 25th MARCH -2026
PLACE: SONIPAT

Authorised Officer
Cholamandalam Investment And Finance Company Limited

PUBLIC NOTICE

BEFORE THE CENTRAL GOVERNMENT, REGISTRAR OF COMPANIES, DELHI 1

Advertisement for change of registered office of the LLP from one state to another

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009

AND

In the matter of

WROXROCK SUPPORT SERVICE LLP

(LLPIN: ACM-1389)

having its Registered Office at

Shop No. 4, 1st Floor, Ram Swaroop Market, Maharaja Agrasen Marg, Sector 7, Rohini, Near Rohini Public School, Naharpur, Rohini, Sector 7, North West Delhi- 110085

...........Applicant / Petitioner LLP

Notice is hereby given to the general public that **WROXROCK SUPPORT SERVICE LLP** proposes to make a petition to Registrar of Companies, Delhi-1 under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from **"National Capital Territory of Delhi"** to the **"State of Rajasthan"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver either on **MCA-21 Portal** on **(www.mca.gov.in)** by filling investor complaint form or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the his/her interest and grounds of oppositions to the **Registrar of Companies, Delhi-1** at **4th Floor, IFCI Tower, 61, Nehru Place, New Delhi - 110019** within Twenty One (21) days from the date of publication of this notice with a copy to the petitioner LLP at its Registered Office at the address mentioned below :-

Shop No. 4, 1st Floor, Ram Swaroop Market, Maharaja Agrasen Marg, Sector 7, Rohini, Near Rohini Public School, Naharpur, Rohini, Sector 7, North West Delhi- 110085

For & On Behalf of
WROXROCK SUPPORT SERVICE LLP
Sd/-
Bhavya Mittal
(Designated Partner)
DPIN : 11430868

Date : 27.03.2026 | **Place :** Delhi

"Form No. INC-25A"

Advertisement for Conversion of Public Company into a Private Company

Before the Regional Director, Ministry of Corporate Affairs, Northern Region Directorate II, Chandigarh

In the matter of the Section 14 of the Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of

KHARGONE TRANSMISSION LIMITED

(CIN: U40300HR2015PLC104647)

having its Registered Office at

5th Floor, JMD Galleria, Sohna Road, Sector-48, Gurgaon-122018, Haryana

……..Applicant

NOTICE is hereby given to the General Public that the Company is intending to make an application to the Central Government under Section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of Converting itself into a Private Limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **09th March, 2026** to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the **Regional Director** at the address **Northern Region Directorate II, 3rd Floor, Corporate Bhawan, Plot No.4-B, Sector-27B, PIN-160019, Chandigarh** within Fourteen days from the date of publication of this notice with a copy to the applicant company at its Registered Office at the address mentioned below :-

5th Floor, JMD Galleria, Sohna Road, Sector-48, Gurgaon-122018, Haryana

For & on behalf of applicant
KHARGONE TRANSMISSION LIMITED
Sd/-
GIRIRAJ AJMERA
(DIRECTOR)
DIN : 09673301

Date : 27.03.2026
Place : New Delhi

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NOBAL BUILDTECH PRIVATE LIMITED

	Relevant Particulars	
1.	Name of corporate debtor	**NOBAL BUILDTECH PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	08/10/2013
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102DL2013PTC258879
5.	Address of the registered office and principal office (if any) of corporate debtor	Sikka House, C-60, Preet Vihar, Vikas Marg, Delhi, Delhi, India - 110092
6.	Insolvency commencement date in respect of corporate debtor	24.03.2026 (Copy of Supreme Court order dated 23.03.2026, received on 24.03.2026)
7.	Estimated date of closure of insolvency resolution process	19.09.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Hemant Sethi **Registration No. -** IBBI/IPA-002/IP-N01107/2021-2022/13628
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** C-1/2846 Sushant Lok Phase 1, Gurugram (Haryana- 122002) Block No.IB, House No. 8-C, Ashok Vihar, Phase-1, Delhi - 110052 **Email:** hemantmlsethi60@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** AAA House, 64, First Floor Okhla Estate, Phase III, Near Modi Mill, New Delhi-110020 **Email:** nobalbuildtech.cirp@gmail.com
11.	Last date for submission of claims	06.04.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) NA

(For reference, please refer, Hon'ble Supreme Court order dated 23.03.2026, Hon'ble NCLAT order dated 25.02.2026 and Hon'ble NCLT order dated 07.01.2026 and 21.01.2026)

Notice is hereby given that the National Company Law Tribunal, New Delhi, Court II has ordered the commencement of a Corporate Insolvency Resolution Process of the Nobal Buildtech Private Limited on 07.01.2026 and 21.01.2026.

Please be informed that Corporate Insolvency Resolution Process of the Nobal Buildtech Private Limited was initiated vide order dated 07.01.2026 and 21.01.2026 by Hon'ble NCLT. Further the order dated 25.02.2026 of hon'ble NCLAT suspended by Hon'ble Supreme Court vide order its dated 23.03.2026 (Copy received on 24.03.2026). Please note that the matter is still pending before the Hon'ble Surpeme court of India.

The creditors of **Nobal Buildtech Private Limited**, are hereby called upon to submit their claims with proof on or before **06.04.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All Other creditors can submit the claims with proof in person, by post or by electronic means. Those Creditors, who intend to submit the Claim in physical mode, can submit at the address mentioned in entry No. 10.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
Hemant Sethi
Interim Resolution Professional in the matter of
Nobal Buildtech Private Limited
IBBI/IPA-002/IP-N01107/2021-2022/13628
AFA Valid Up to: 30.06.2026

Date: 27.03.2026
Place: Delhi

VASTU HOUSING FINANCE

VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road,Sewri (West), Mumbai 400015. Maharashtra. CIN No.: U65922MH2005PLC272501

CORRIGENDUM

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

It is hereby notified that the dates pertaining to the auction of assets as mentioned in the sale notice published in the newspapers in Financial Express & Jansatta on 12.03.2026, have been revised as under :

S N	Account No. and Name of borrower, co- borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2) & Date of Symbolic Possession	Descriptions of the property/Properties	Reserve Price, Earnest Money Deposit (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
1	LP0000000183914 Vishnu Kant (Borrower), Vimlesh (Co-Borrower)	Demand Notice Date 17/09/2025 & Amt Rs. 992494/- as on 09/09/2025 + Interest Cost etc. & 26/12/2025	Shop Situated at Mauza Mant Rajat, Measuring 09.85 Sq. Mtr., Situated at Mauja Mantraja, Tehsil Mant & District Mathura	Rs.3412835/- Rs.341283/-	28/04/2026 Timings 10:00 AM to 12:00 PM , 27/04/2026 up to 5:00 PM., 15/04/2026
2	LP0000000146209 HL0000000136035 Om Prakash Chaudhary (Borrower), Durgawati Chaudhary (Co-borrower), Sanjay Kumar Singh (Guarantor)	Demand Notice Date 11/10/2025 & Amt Rs. 464207/- & Rs. 1609004/ as on 10/10/2025 + Interest Cost etc. & 14/01/2026	Residential Floor No. Flat No. FF-2, First Floor (RHS Portion) (without roof rights), having covered area measuring 79 sq. mtrs, Plot No. A-51, A- Block, Ganga Vihar, Village Sadullabad, Pargana & Tehsil Loni District Ghaziabad, UP- 201102	Rs.1372750/- Rs.137275/-	28/04/2026 Timings 10:00 AM to 12:00 PM , 27/04/2026 up to 5:00 PM., 15/04/2026
3	LP0000000211693 Hargu Lal (Borrower), Gyan Singh (Co-borrower), Govinda (Co-borrower), Jashoda Jashoda (Co-borrower)	Demand Notice Date 11/10/2025 & Amt Rs. 883146/- as on 11/10/2025 + Interest Cost etc. & 17/01/2026	Vacent Plot Of Area Measuring 196.95 Sq. Meters, Part Of Khasra No. 550, Situated At Mauza Bathenkalon, Tehsil Chhata, & Distt. Mathura., Uttar Pradesh, 281403	Rs.1845435/- Rs.184543/-	28/04/2026 Timings 10:00 AM to 12:00 PM , 27/04/2026 up to 5:00 PM., 15/04/2026
4	LP0000000106555 LP0000000180193 Mange Ram (Borrower), Ramhari(Co-borrower), Ramveer (Co-borrower), Poonam (Co-borrower), Jiyaram (Co-borrower)	Demand Notice Date 13/10/2025 & Amt Rs. 3246679/- & Rs. 4565230/- as on 10/10/2025 + Interest Cost etc. & 17/01/2026	Part of Khasra no 1043 Situated Koshikalan, both side Shahour Road and Shergarh Road Tehsil Chatta Distt Mathura, Mathura, Koshikalan, Mathura, Uttar Pradesh, 281403.Area of Property-521 Sq.Meter	Rs.7755910/- Rs.775591/-	28/04/2026 Timings 10:00 AM to 12:00 PM , 27/04/2026 up to 5:00 PM., 15/04/2026
5	MLP000000241709 Rahul Rawat (Borrower), Prabha Devi (Co-borrower), Shiv Rawat (Guarantor)	Demand Notice Date 13/10/2025 & Amt Rs. 1129127/- as on 10/10/2025 + Interest Cost etc. & 17/01/2026	(as per the schedule and description of title documents) Property residential House measuring East -67 Feet and 6 Feet vide Home Jijay Singh, West : 73 feet Wide Home Sughad Singh North 15 Feet 6 Inch Wide Road 10 Feet, South: 3 Feet and 13 feet 6 inch wide Home Mukesh Total area 107.11 Sq. Meater Covered Area 124.67 Sr Mtr Part of Khasra No 245 Min situated at Paigaon Said Properties" which are more fully and particularly described in the Schedule written hereunder) by virtue of property by Registered Gift Deed Dated Book No.1 Volume no 11690 on pages 187 to 202 Serial no.2113 on Dated 21/01/2025 in the office of SR Chhata District Mathura. 281401	Rs.1436415/- Rs.143641/-	28/04/2026 Timings 10:00 AM to 12:00 PM , 27/04/2026 up to 5:00 PM., 15/04/2026
6	LP0000000171909 LP0000000227607 Rajat Gupta (Borrower), Janki Devi (Co-borrower)	Demand Notice Date 13/10/2025 & Amt Rs. 4124050/- & Rs.1758148/- as on 10/10/2025 + Interest Cost etc. & 16/01/2026	House Of Land Area Measuring 409.36 Sq. Yards I.e. 342.27 Sq. Meters, Out Of Khasra No.293, Situated At Village Kakaudi Tehsil & District Hathras, Uttar Pradesh.	Rs.7159890/- Rs.715989/-	28/04/2026 Timings 10:00 AM to 12:00 PM , 27/04/2026 up to 5:00 PM., 15/04/2026
7	HL0000000051187 LP0000000096049 Dayashankar Puri (Borrower), Pinki Devi (Co-borrower), Saroj Kumari (Co-borrower), Hariom Puri (Co-borrower)	Demand Notice Date 24/10/2025 & Amt Rs. 1167089/- & Rs.974785/- as on 09/10/2025 + Interest Cost etc. & 24/01/2026	Residential Plot on land area measuring 100+100=200 Sq. Yds., out of Khasra No. 12, situated at Village Brahmpuri Colony, in the Village Kehrai, Tehsil & District Agra, Uttar Pradesh, 282001	Rs.2979420/- Rs.297942/-	28/04/2026 Timings 10:00 AM to 12:00 PM , 27/04/2026 up to 5:00 PM., 15/04/2026

Other terms & conditions of the sale notice unchanged.

Date : 28.03.2026
Place : Mathura, Agra, Hathras, Ghaziabad

Authorised officer
Vastu Housing Finance Corporation Ltd

बैंक ऑफ़ बड़ौदा
Bank of Baroda

BOB Stressed Assets Recovery Branch Bareilly, 89-C, Civil Lines, Ayub Khan Chauraha, Bareilly 243 001 (U.P.) Phone-8477009101, E-mail : sarbly@bankofbaroda.com

Sale Notice For Sale Of Immovable Properties
"APPENDIX- IV-A [See proviso to Rule 8 (6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on **"As is where is"**, **"As is what is"**, and **"Whatever there is"** basis for recovery of dues in below mentioned account/s. The details of Borrower/s/Mortgagor/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr/ Lot No.	Name & address of Borrower/s /Guarantor / Mortgagor s	Give short description of the immovable property with known encumbrances, if any (Mortgaged by)	Total Dues.	Date & Time of e-Auction	1.Reserve Price- 2.Earnest Money Deposit (EMD) 3.Bid Increase Amount	Status of Possession (Symbolic /Physical)	Property Inspection Date & Time.
1. 2. 3. 4. 1. 2. 3.	**Borrowers:** 1. **M/S SHREE GOLDS PROP. Smt. Neha Rastogi W/O Shri Vivek Rastogi,** R/o-86, 87 Kanhaiya Tola, Bara Bazaar, Bareilly, UP-243005. 2. **M/S KAPISH JEWELLERS (Unit of Shree Golds)** Chaupala Road, Near Bikaneri, Bareilly, UP 243001. 3. **M/S KAPISH JEWELLERS Unit of Shree Golds)** 89 D D Puram, Opp Petrol Pump, Bareilly 243001. 4. **Smt. Neha Rastogi W/O Shri Vivek Kumar Rastogi,** R/o 6-Bhatnaagar Colony, Bareilly, UP-243001. **Guarantors:** 1. **Shri Vivek Rastogi S/o Shri Naval Kishore,** Near Gate no-1, 6-Bhatnaagar Colony, Bareilly. UP-243001 2. **Shri Nishant Agarwal S/O Late Shri Kamal Kumar Agarwal,** 12-A, Old RTO Office, Civil Lines, Bareilly, UP-243001 3. **Smt. Sudha Agarwal W/O Late Shri Kamal Kumar Agarwal** R/o H.No. 12-A, Old RTO Office, Civil lines, Bareilly, UP-243001	1.Residential Property admeasuring 66.88 Sq. Meter Situated at 11 No 12-A Civil Lines, Tehsil & District-Bareilly **Owner of the property Mrs. Sudha Agarwal W/o Late Mr. Kamal Kumar Agarwal Bounded as under : East-** House of Lakhpat Singh, **West-** Raasta 16" wide, **North-** House of Sudhir Kumar Malhotra, **South -** House of Ram Ratan **CERSAI ID-200038959491** 2. Residential Property/ House admeasuring 87.88 sq mtr. Situated at house no 86 & 87, Moh Kanhaiya Tola, Tehsil & District Bareilly (UP) **Owner of the property Mr. Vivek Rastogi S/o Mr. Naval Kishore Bounded as East-**House of krishna Kumar Agarwal & other, **West-**Raasta Gali 8 feet wide, **North-** House of other person, **South-** Arazi afdata Jagdish Prasad Agarwal **CERSAI ID-200038959588**	**Rs. 1,69,48,554.45** Rupees One Crore, Sixty nine Lakh, Forty eight thousand, five Hundred fifty four and Fourty five paise only) together with further interest plus costs, charges and expense thereon	**15.04.2026**	**1. (Property at Civil Lines)** **Reserve Pirce - 57.00 Lacs** (Fifty Seven Lacs) **EMD - 5,70,000/-** (Five Lacs Seventy thousand only) **Bid Increase amount** - 20,000/- **2. (Property at Kanhaiya Tola) Reserve Price-64.00 lacs** (Sixty Four lakh only) **EMD Amt-6.40 lacs** (Six lacs Forty Thousand only) **BID increase amount** -20,000/-	Symbolic	**08.04.2026** From 11:00 A.M. to 15:00 PM with prior appointment with Authorised Officer

Other Terms & Conditions (For Symbolic Possession Only):

(A) Property is in Symbolic Possession and Bidder is purchasing the property in symbolic possession at his own risk & responsibility.

(B) Bank will hand over the possession of property symbolically only and Successful Auction bidder/purchaser will not claim physical possession from the Bank.

(C) Bank will not be responsible or duty bound for handing over of physical possession.

(D) Successful Auction Purchaser will not be entitled to claim any interest, in any case of return of money.

(E) Successful Auction Purchaser has to submit the Declaration Cum Undertaking confirming the above terms & condition Immediately after e-Auction.

(F) Subsequent to sale if successful bidder fails to submit Declaration Cum Undertaking, the bid AND amount will be forfeited.

For detailed terms and conditions of sale, please refer/visit to the website link **https://www.bankofbaroda.in/e-auction.htm** and online auction portal **https://baanknet.com** Also, prospective bidders may contact the Authorised officer on **Mobile 847709101**

Date: 25.03.2026 **Place :-Bareilly** **Authorised Officer, Bank of Baroda**